GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:830 ANSWERED ON:14.08.2012 FIRE IN GOVERNMENT BUILDINGS Yadav Shri Ranjan Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of fire incidents have been reported from Central Government Buildings recently in the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof and the total damages/losses suffered during these fires including at Shastri Bhawan;
- (c) whether these buildings do not have a fire clearance certificate;
- (d) if so, the reasons for the delay in getting safety certificate from the fire service department; and
- (e) the steps taken to ensure safety of these buildings?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The total number of fire accidents involving Government Buildings in National Capital Territory of Delhi are as under:

2012 - 127 (upto 31.07.2012) 2011 - 130

Records of damages/losses suffered during the fires are not maintained by Delhi Fire Service.

- (c): All the high rise buildings constructed in Delhi as permitted by the building sanctioning authorities like MCD, DDA, DCB, NDMC have clearance from the Delhi Fire Service after the enforcement of Delhi Building Bye-Laws, 1983. The buildings constructed prior to 1983 were also inspected under the provisions of Delhi Fire Prevention and Fire Safety Act, 1986 and Rules, 1987 and issued NOC after the compliance of the provisions.
- (d): The buildings which are covered under clause No.6.2.4.1 of unified Delhi Building Bye-laws/ Rule 27 of Delhi Fire Service Rules, 2010 are referred to Delhi Fire Service for approval of plans and issue of fire safety directives. Further, upon completion of construction of building, an inspection is carried out by Delhi Fire Service to verify the compliance of fire safety requirements and issue fire safety certificate (Previously known as NOC from fire safety point of view.
- (e): The Government of Delhi has enacted Delhi Fire Service Act, 2007 and Rules, 2010 which is more comprehensive legislation concerning fire and life safety in buildings in Delhi and this Act and Rules have come into force with effect from 01.07.2010 and the construction of buildings in Delhi would be better monitored from fire safety point of view.